

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 223/MP/2015

Subject : Adjudication of dispute between the parties involving the termination of PPAs due to high average power purchase cost of NPTC, NHPC and THDC plants, seeking surrender of power allocation from the stations and requesting issuance of statutory advise to Ministry of Power recommending surrender, reallocation of the petitioner's share from these PPAs in the interest of consumers of petitioner's licensed area of supply in NCT of Delhi

Petition No. 182/MP/2015

Subject : Dispute between TPPDL and NTPC Ltd in relation to failure of NTPC to get power reallocated from generating stations which have been delayed for several years and generating stations which have outlived their useful life and are operating at high cost

Petitioner : Tata Power Delhi Distribution Limited

Respondents : NTPC Limited & others

Petition No. 301/MP/2015

Subject : Adjudication of disputes and seeking analogous reliefs under Section 79 (1) (a), Section 79 (1)(f) of the Electricity Act, 2003 and the CERC (Regulation of Power Supply) Regulations, 2010.

Petitioner : BSES Yamuna Power Limited

Respondents : NTPC Limited & 2 others

Petition No. 302/MP/2015

Petitioner : BSES Rajdhani Power Limited

Respondents : NTPC Limited & 2 others

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Corrigendum to ROP of the hearing dated 14.1.2016 and 1.2.2016

The following correction is made in the array of parties present during the hearing of the above petitions on 14.1.2016 and 1.2.2016.

14.1.2016

Shri Gaurav Nand, Consumer Representative
Shri Vaibhav Saini, Consumer representative

1.2.2016

Shri Sarosh Majid Siddiqi, THDC

By Order of the Commission
Sd/-
(T. Rout)
Chief (Legal)

